

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-1272(PB)/2019

IN THE MATTER OF:

Sunil Mishra

.... Applicant/petitioner

v.

Educomp-Raffles Higher Education Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Pankaj Agarwal, Adv.

For the Respondent

ORDER

In view of the last order passed, it has been pointed out that the Board of Directors has not been constituted so far. Although the period of more than one month has passed. Accordingly, hearing is deferred to 19.08.2019.

Sdl-

(M.M.KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)